

ITEM NO.6

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s).334/2001

IN RE: DEATH OF 25 CHAINED INMATES IN ASYLUM FIRE
IN TAMIL NADU

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR INTERVENTION/IMPLEADMENT ON IA 8/2004
FOR INTERVENTION APPLICATION ON IA 4/2014
FOR ON IA 9/2014
FOR ON IA 10/2014)

WITH

W.P. (C) No.118/2004 (PIL-W)
(FOR ON IA 1/2006)

SLP(C) No.19178/2012 (IV-A)

W.P. (C) No.562/2001 (PIL-W)

(FOR INTERVENTION APPLICATION ON IA 3/2004)

W.P. (C) No.613/2004 (PIL-W)

W.P. (Crl.) No.1900/1981 (PIL-W)

(FOR ON IA 9345/2014

FOR ON IA 8032/2014)

Date : 21-07-2017 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

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UPON hearing the counsel the Court made the following
O R D E R

WP(C)No.334/2001, WP(C)No.562/2001, WP(C)No.118/2004,
WP(C)No.613/2004 and SLP(C)No.19178/2012

Learned counsel for the petitioner seeks an adjournment on the ground, that the learned amicus curiae is not available to assist the Court today.

At request, and in the interest of justice, list after four weeks.

WP(Crl.)No.1900/1981

De-tag WP(Crl.)No.1900 of 1981.

The Registry is directed to register the I.A. filed in the matter of Sane and Enthusiast Volunteers' Association of Calcutta (SEVAC), and post the same for hearing with WP(Crl.)No.1900/1981.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
ASST.REGISTRAR